## EXCHANGE CONTROL

### SOFTWARE EXPORT DECLARATION (SOFTEX) FORM

(For declaration of Software Exports through data-communication links and receipt of Royalty on the Software Packages/Products exported)

<table>
<thead>
<tr>
<th>FORM NO: AB</th>
<th>DUPLICATE</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Name and address of the exporter</td>
<td></td>
</tr>
<tr>
<td>2. STPI Centre within whose jurisdiction the unit is situated</td>
<td></td>
</tr>
<tr>
<td>3. Import-Export Code Number</td>
<td></td>
</tr>
<tr>
<td>4. Category of exporter : STP/EHTP/EPZ/100% EOU/DATA unit</td>
<td></td>
</tr>
<tr>
<td>5. Buyer’s name and address including country and their relationship with exporting unit (if any)</td>
<td></td>
</tr>
<tr>
<td>6. Date and Number of Invoice</td>
<td></td>
</tr>
<tr>
<td>7. a) Whether export contract/purchase order already registered with STPI. Yes No (If ‘No’, please attach copy of the contract/purchase order)</td>
<td></td>
</tr>
<tr>
<td>b) Does contract stipulate payment of royalty Yes No</td>
<td></td>
</tr>
</tbody>
</table>

### SECTION - A

(For exports through through data communication link)

<table>
<thead>
<tr>
<th>8. Name of authorised datacom service provider</th>
<th>STPI/VSNL/DOT/Internet/Others (Please specify)</th>
</tr>
</thead>
<tbody>
<tr>
<td>9. Type of software exported (Please mark ‘ ‘ on the appropriate box on the left side).</td>
<td></td>
</tr>
<tr>
<td>(a) Computer Software RBI Code</td>
<td></td>
</tr>
<tr>
<td>□ Data Entry jobs and Conversion 9 0 6</td>
<td></td>
</tr>
<tr>
<td>□ Software Data Processing</td>
<td></td>
</tr>
<tr>
<td>□ Software Development 9 0 7</td>
<td></td>
</tr>
<tr>
<td>□ Software Product, Packages 9 0 8</td>
<td></td>
</tr>
</tbody>
</table>
10. Analysis of Export Value

(a) Full export value

Of which:-

i) Net value of exports without transmission charges

ii) Transmission charges included in invoice

(b) Transmission charges (if payable separately by the overseas client)

(c) Deduct: Agency commission, at the rate of .......%

(d) Any other deductions as permitted by RBI (please specify)

(e) Amount to be realised [(a+b) - (c+d)]

11. How export value will be realised (mode of realisation) (Please mark ‘ ’ on the appropriate box)

☐ (a) Under L/C

(a) Name and address of ____________________________

Authorised Dealer ____________________________

(b) Authorised Dealer Code No. _______________________

☐ (b) Bank Guarantee

(a) Name and address of ____________________________

Authorised Dealer ____________________________

(b) Authorised Dealer Code No. _______________________

☐ (c) Any other arrangement e.g. advance payment, etc.

including transfer/remittance to bank account maintained overseas (Please specify)

(a) Name and address of ____________________________

Authorised Dealer ____________________________

(b) Authorised Dealer Code No. _______________________

SECTION - B

(For receipt of Royalty on Software Packages/Products exported)

12. Details of Software Package(s)/Product(s) exported
(a) Date of export _________________________________________

(b) GR/PP/SOFTEX Form No. on which exports were declared _________________________________________

(c) Royalty agreement details

☐ %age and amount of royalty _________________________________________

☐ Period of royalty agreement
(Enclose copy of Royalty agreement, if not already registered) _________________________________________

13. How royalty value will be realised
(as defined in Royalty agreement) _________________________________________

14. Calculation of royalty amount
(Enclose copy of communication from the foreign customer) _________________________________________

15. Name and address of designated Authorised Dealer in India through whom payment has been received/to be received A.D. Code No. _____________________________

SECTION -C

16. Declaration by exporter

I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above. I/we also declare that the software has been developed and exported by using authorised and legitimate datacom links.

I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full value of the software exported as above on or before ......................... (i.e. due date for payment or within 180 days from the date of invoice/date of last invoice raised during a month, whichever is earlier), in the manner prescribed in Rule 9 of the Foreign Exchange Regulation Rules, 1974.

_________________________________
Signature of the Exporter

Place: ________________________________

Date: ________________________________

Designation: ___________________________

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Enclosure:
(1) Copy of Export Contract [7(a)]
(2) Copy of Royalty Agreement [12(c)]
(3) Copy of communication from foreign customer [14]

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Space for use of the competent authority (i.e. STPI) on behalf of Department of Electronics

Certified that the software described above was actually transmitted and the export/royalty value declared by the exporter has been found to be in order and accepted by us.

Place: ________________________________
Date: ____________________________

Signature of Designated Official of STPI on behalf of Department of Electronics

Name: ____________________________

Designation: ____________________________

For Authorised Dealer’s use only

Duplicate to be forwarded after realisation alongwith R Supplementary Return

Certificate by authorised dealer

AD’s Uniform Code No. ____________________________

The SOFTEX Form included in the ENC statement sent to the Reserve Bank with the ‘R’ Return (NOSTRO/VOSTRO) ____________________________ for the period ending ____________________________ sent on ____________________________ (Currency name)

We certify and confirm that we have received the total amount of ____________________________ as under being the (Currency) (Amount) proceeds of exports declared on this form.

<table>
<thead>
<tr>
<th>Date of Receipt</th>
<th>Currency</th>
<th>Credit to Nostro Account in (Country)</th>
<th>Debit to Non-Resident Rupee Account of a bank in (country)</th>
<th>Period of R-Return with which the realisation has been reported to RBI</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>In our name</td>
<td>Held with **</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td>In the name of **</td>
<td>Held with **</td>
<td></td>
</tr>
</tbody>
</table>

1 2 3 4 5 6 7

(** Write the name of the concerned branch of Authorised Dealer)

Any other manner of receipt (Specify) ____________________________

Place: ____________________________

Date: ____________________________

Signature of Authorised Official

Name: ____________________________

Designation: ____________________________

Name & Address of ____________________________

Authorised Dealer ____________________________